

ITEM NO.40

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 793-794/2019

(Arising out of impugned final judgment and order dated 25-04-2017 in FA No. 531/2009 24-10-2018 in CMRA No. 184607/2017 passed by the High Court Of Judicature At Allahabad)

KAMLA RAI

Petitioner(s)

VERSUS

K N VERMA (DECEASED) THROUGH LRS & ORS.

Respondent(s)

WITH

SLP(C) No. 23852/2017 (XI)

IA No. 87654/2017 - EXEMPTION FROM FILING O.T.

IA No. 78381/2017 - EXEMPTION FROM FILING O.T.

IA No. 87651/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 25148/2017 (XI)

(FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 82721/2017 FOR EXEMPTION FROM FILING O.T. ON IA 82722/2017.)

Date : 18-11-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For THE PARTIES:

Ms. Nidhi Singh Dwivedi, Adv.
 Mr. Gunnam Venkateswara Rao, AOR

Mr. Rakesh Khanna, Sr. Adv.
 Mr. Shail Kumar Dwivedi, AOR
 Mr. Siddharth Krishna Dwivedi, Adv.
 Ms. Vibha Dwivedi, Adv.

Mr. Sanjay Kumar Visen, AOR
 Ms. Ritu Rastogi, Adv.
 Ms. Sasmita Tripathy, Adv.
 Ms. Sangeeta Joshi, Adv.

Mr. Guru Krishnan Kumar, Sr. Adv.

Mr. Anand Varma, AOR
Mr. Shwetank Singh, Adv.
Ms. Vanshika Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel appearing for the Petitioner to adjourn the matters on personal ground, matters are adjourned.

List on 3rd December, 2019.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER